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is vested in Central Government and thereafter in BCCL, called vested land. Further, BCCL is using the various types of land after acquisition of the same within its mining leasehold area for coal mining activities in addition to the said vested land.

There is no lease settlement made by the State Government of Jharkhand in the name of BCCL, as such amount of tax deposited in the treasury of Jharkhand Government for lease settlement of land is nil. However, BCCL being the mining lessee (as per Coking Coal Mines Nationalization Act 1972/Coal Mines Nationalization Act 1973) is paying the Royalty/Dead Rent to the State Government as per Mines and Minerals (Development & [Regulation) Act, 1957.

(c) None, in view of (b) above.

Inadequate storage space for coal at harbours

3179. DR. R. LAKSHMANAN: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that imported coal is dumped/stored at harbours due to inadequate storage capacity;
 - (b) if so, details thereof;
- (c) whether it is also a fact that due to lack of inadequate storage space, the vessels carrying coal are forced to wait for a long time in the sea; and
 - (d) if so, details thereof?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) to (d) As per the import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty and the Government does not interfere in the process of import of coal.

However, as per information provided by Major Ports, there is adequate storage capacity at Major Ports for storage of Coal. No vessels carrying coal are forced to wait for a long time in the sea.